

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 16544/2025

[Arising out of impugned final judgment and order dated 24-09-2025 in WPCRL No. 86/2022 passed by the High Court of Delhi at New Delhi]

STUTI ARYA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 263396/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 263398/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 04-11-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Ms. Neha Sharma, AOR  
Ms. Ekta Pradhan, Adv.  
Mr. Mahesh Agarwal, Adv.

For Respondent(s) Mr. Deeptakirti Verma, AOR  
Ms. Oindrila Sen, Adv.  
Mr. Subhoday Banerjee, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Applications for exemption from filing c/c of the impugned judgment and for permission to file additional documents/facts/annexures are allowed.

Issue notice.

Tag with SLP(Crl.) No.16024/2025.

In the meantime, there shall be an order of stay on the impugned order, subject to the condition that there shall not be any alienation or encumbrance of the subject property under attachment.

(SWETA BALODI)  
ASTT. REGISTRAR-cum-PS

(POONAM VAID)  
ASSISTANT REGISTRAR